

**Use of income from cricket for welfare of other sports and sportsmen**

†1696. MISS ANUSUIYA UIKEY: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the yearly income of Government and the cricket association from cricket;
- (b) the income of Government and other sports' associations by those sports;
- (c) the works in which the income from cricket is utilized; and
- (d) whether Government will consider that the income from cricket may be used for other sports and the welfare of other sportsmen?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) and (b) The Government in the Ministry of Youth Affairs and Sports does not derive any income from cricket and also does not maintain information regarding income generated by sports associations from cricket.

(c) and (d) The Board of Control for Cricket in India (BCCI) has contributed Rs. 50.00 crore to the National Sports Development Fund set up by the Ministry of Youth Affairs and Sports to promote excellence in sports, including providing national athletes who are medal prospects at major international sports competitions with customized training and related inputs for their optimal preparation for such competitions.

**Age limit for Chiefs of National Sports Federations**

1697. SHRI ISHWAR SINGH: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether in view of curbing the monopoly of several individuals to head the sports bodies, the Delhi High Court had directed the Union Government to immediately implement its policy of fixing the age limit and tenures of National sports Federation Chiefs;
- (b) if so, the present status of Government in this regard;
- (c) whether Government propose to ensure transparency on the functioning of various sports bodies; and
- (d) if so, the details thereof?

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†Original notice of the question was received in Hindi.